

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 21.4.06

Registration No. O.A. 265/06

..... Anand Lal Withwalakar Applicant (s)

VERSUS

..... N.O.I. Don Respondent (s)

A copy of the ORDER dated 21.4.06 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To,

ORDER

21.4.2006

Sh. Akash Sharma for the applicant.

Heard the counsel for applicant.

The counsel states that this matter has been remanded from the Hon'ble High Court for consideration by the Tribunal; whereas there has been no mention of the same in the Original Application. The counsel for the applicant, therefore, seeks some time to add necessary documents i.e the order of the Hon'ble High Court and resubmit the OA, by way of a fresh OA. He is, therefore, allowed to withdraw this OA with liberty to file a fresh OA. The OA is disposed of as withdrawn.

Sd/-
(K.B.S. Rajan)
Judicial Member

Sd/-
(Dr. G.C. Srivastava)
Vice Chairman.

TRUE COPY
21-4-06
Court Officer,
Central Administrative Tribunal,
Jabalpur Bench

To,
Shri Akash Sharma
Advocate
Indore